

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/274/ (IB)/2017
NAME OF THE PETITIONER(S) : MUDIT BHATNAGAR
NAME OF THE RESPONDENT(S) : ECOFIL TECHNOLOGIES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

ASWINI S

For For Mandal &
Associates

For Petitioner

S. Anur

ORDER

Counsel for the petitioner present. This matter has been transferred from the Hon'ble High Court of Madras vide notification No. GSR 1119(E) dated 07.12.2017 issued by the Ministry of Corporate Affairs. While making the submissions, Counsel for petitioner stated that they have not complied with the requirements as per Sec. 9(3) (b) & (c) and other required statutory formalities as per the provisions of the IB Code, 2016. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.


K Anantha Padmanabha Swamy
Member (Judicial)

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